## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

## <u>APPEAL NO. 63 OF 2009</u> <u>I. A. Nos. 154,155, 156, 157 & 158 OF 2009</u>

Dated: 22<sup>nd</sup> April, 2009

Present	:	Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
		Hon'ble Mr. A.A. Khan, Technical Member

Palma Dairy Versus		Appellant/Petitioner(s)	
Kerala State Electricity Board	& Ors.	Respondent(s)	
Counsel for the Appellant (s)	:	Mr. Sajith P. Warrier	
Counsel for the Respondent (s)	:	None.	

## <u>ORDER</u>

Admittedly, the Appellant has gone to the Grievance Cell to seek his grievances redressed. It is pointed out that already the Grievance Cell has dismissed the Petition filed by the Petitioner/Appellant. Therefore, we are of the view that this Appeal is not maintainable, since there remedy is elsewhere.

Therefore the **Appeal is dismissed.** 

(A.A. Khan) Technical Member (Justice M. Karpaga Vinayagam) Chairperson